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OA-1133/02

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
Copy of order dt-4.9.03 issued to applicant by Posts and Notice issued to all the resps. by Regd. A.D. Posts.	<u>Order dated 4.9.03</u> None appears for the applicant. Perused the records. Issue notice to Respondents returnable in six weeks. Yours 10/09/2003 MEMBER (JUDICIAL)
W 9/9/03	<u>Order dated 30.09.2003</u> By filing a memo, the Applicant Prays for withdrawal of this OA as during the pendency of this OA he has been intimated by the Respondents that he is not entitled of Pension. Accordingly, permission is granted to withdraw this OA with liberty to file another OA challenging the said refusal to grant the Pension by the Respondents. This OA is accordingly disposed of. Bench Vice-Chairman Member (5)
W 29/9/03	
Copy of order dt-30/9/03 issued to the counsel for applicant.	
W 11/10/03	